
(2023) 11 UK CK 0110

Uttarakhand High Court

Case No: First Bail Application No. 2470 Of 2023

Malkeet Singh

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision: Nov. 21, 2023

Acts Referred:

- Indian Penal Code, 1860 - Section 147, 148, 149, 307, 332, 333, 353
- Criminal Law Amendment Act, 1967 - Section 7

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Girish Chand Lakhchaura, Vipul Painuly

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant Malkeet Singh is in judicial custody in FIR No.121 of 2017, under Sections 147, 148, 149, 307, 332, 333, 353 IPC and Section 7 of the

Criminal Law Amendment Act, 1967, Police Station- Bajpur, District-Udham Singh Nagar. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. It is argued by learned counsel for the applicant that co-accused, having similar role, have already been granted bail. The role is not dissimilar.

4. Learned State Counsel admits this fact.

5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

6. The bail application is allowed.

7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the satisfaction of the court concerned.